

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 795/2015
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.05.2017

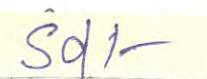
NAME OF THE COMPANY: Metropolis Advisors Pvt. Ltd. V/s Kew Precision Parts Pvt. Ltd.

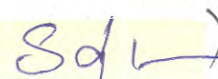
SECTION OF THE COMPANIES ACT: 433(e),433(f),434&439

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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ORDER

The petition has been received on transfer from Hon'ble Delhi High Court. However, no paper book has been filed in the registry. Moreover, petitioner has not filed any compliance affidavit in terms of Companies (Transfer of Pending Proceedings) Rules, 2016 by disclosing the applicable provisions of the Insolvency & Bankruptcy Code, 2016. A copy of the paper book and that of the compliance affidavit is also required to be sent to the respondent in accordance with the Rules known as Insolvency & Bankruptcy (Adjudicating Authority) Rules, 2016. The needful shall be done within two weeks. The Registrar is directed to certify that the paper book is complete for hearing and then the matter be listed on 06.07.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

02.05.2017

Vineet